

- (xii) G.S.R. 424(E) published in Gazette of India dated the 30th March, 1990 together with an explanatory memorandum making certain amendments to the Notification No. 140/90-Cus., dated the 20th March, 1990. [Placed in Library See No. LT-1016/90]
- (4) A copy of an amendment to Regulation 22 of Reserve bank Of India General Regulations, 1949 (Hindi and English versions) published in Gazette of India dated the 22nd April, 1989 under sub-section (4) of section 58 of the Reserve Bank of India Act, 1934. [Placed in Library. See No. LT-1017/90]
- (5) A copy of the Consolidated Report (Hindi and English versions) of the working of the Public Sector Banks for the period from the 1st January, 1988 to 31st March, 1989. [Placed in Library. See No. LT-1018/90]
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Finance Corporation of India for the year 1988-89 along with the statement showing the Assets and Liabilities and Profit and Loss Accounts of the Corporation under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Industrial Finance Corporation of India for the year 1988-89. [Placed in Library. See No. LT-1019/90]
- (7) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year ended the 31st March, 1989 (No. 4 of 1990)—Municipal

Corporation of Delhi under article 151(1) of the Constitution. [Placed in Library. See No. LT-1020/90]

11.03 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 14th May, 1990, adopted the following motion in regard to the Joint Committee on Offices of Profit:—

"That this House concurs in the recommendation of the Lok Sabha that a Joint Committee of the Houses to be called the Joint Committee on Offices of Profit be constituted for the purposes set out in the motion adopted by the Lok Sabha at its sitting held on the 23rd March, 1990, and resolves that this House do join in the said Joint Committee and proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, five members from among the members of the House to serve on the said Joint Committee."

2. I am further to inform the Lok Sabha that in pursuance of the above motion, the following members of the Rajya Sabha have been duly elected to the said Committee:—

1. Sardar Jagjit Singh Aurora
2. Shri Anand Prakash Gautam
3. Shri Talari Prakash Manohar
4. Shri Makhan Lal Fotedar
5. Shri Sontosh Kumar Sahu.